

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:540
ANSWERED ON:03.12.2004
AMENDMENT IN THE REPRESENTATION OF PEOPLE ACT
Chander Kumar Prof.

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government propose to make amendments in the Representation of People Act in view of the corruption prevailing in the politics;
- (b) if so, by when;
- (c) whether the Government also propose to formulate any code of conduct in respect of elected representatives of people;
- (d) if so, the details thereof; and
- (e) if not, the reasons therefore?

Answer

MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI K. VENKATAPATHY)

(a) to (e): The proposals on electoral reforms emanating from the judgments of the Supreme Court and High Courts and from the recommendations of the Election Commission of India, Law Commission of India and other bodies are under consideration of the Government. The process of reform of electoral laws is, however, a continuous and ongoing process and can be carried out only through consensus among political parties, which is a time consuming process. No time frame, therefore, can be indicated in this regard.